

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

(1)

Hon'ble Shri Shanker Raju, Member (Judicial)

O.A.No.2652/2001

New Delhi, this the 5th day of October, 2001

Shri Aiya Swami  
s/o Shri R.Mugam  
r/o Q.No.D-13, Samalka  
Distt. Panipat. ... Applicant

(By Advocate: Shri Surender Singh)

Vs.

1. Union of India through  
The General Manager  
Northern Railway Headquarters  
Baroda House  
New Delhi - 110 001.
2. Divisional Railway Manager  
State Entry Road  
New Delhi.
3. Senior Executive Engineer/Construction  
Minto Bridge  
New Delhi. ... Respondents

O R D E R(Oral)

By Shanker Raju, Member (J):

Heard the learned counsel for the applicant.

2. The present OA is disposed of at the admission stage itself even without issuing notices to the respondents.

3. The applicant's grievance is that his date of birth has been ascertained by the Department itself after subjected the applicant to a medical examination by an order dated 19.9.2001, wherein the date of birth is now been changed to 30.3.1942 instead of 22.4.1956.

The applicant is to retire 14 years before the date of his superannuation. The applicant on receipt of the impugned order dated 19.9.2001, he has not exhausted the remedy by way of filing a representation against the impugned order.

(2)

[ 2 ]

4. In this view of the matter, I dispose of this OA with a direction to the applicant to file representation, against the impugned order, to the respondents within two weeks from today. The respondents shall consider the representation of the applicant and pass a reasoned and speaking order within one month from the date of receipt of such representation from the applicant. If the applicant still aggrieves he is at liberty to assail the order passed by the respondents in accordance with law. No costs.

S. Raju

(SHANKER RAJU)  
MEMBER(J)

/RAO/